

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:478
ANSWERED ON:24.11.2006
ILLEGAL CONSTRUCTIONS IN DELHI
Gandhi Smt. Maneka

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Hon`ble Supreme Court has ordered sealing of the illegal constructions in Delhi;
- (b) if so, the details thereof; and
- (c) the action the Government proposes to take against the MCD/DDA officials, whether in service or retired, in whose tenure these illegal constructions had taken place?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

- (a): Hon`ble Supreme Court has ordered to seal residential premises being used for commercial purpose.
- (b): With effect from 8.11.2006 to 21.11.2006, Municipal Corporation of Delhi (MCD) has reported that a total number of 1266 units have been sealed.
- (c): Departmental action is taken against officials found involved in unauthorised constructions. Some officials found involved have also been dismissed by MCD.